

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:901
ANSWERED ON:10.12.2013
PRIVATE SECURITY AGENCIES
Singh Alias Pappu Singh Shri Uday

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any restriction on foreign ownership for private security agencies under the Private Security Agencies Central Model Rules, 2006;
- (b) if so, the details thereof;
- (c) whether the Union Government has any proposal to remove the foreign ownership cap on private security agencies;
- (d) if so, the details thereof;
- (e) whether the Union Government has received representations from various organisation in this regard; and
- (f) if so, the details thereof and the reaction of the Union Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): There is no such provision in "The Private Security Agencies Central Model Rules, 2006". However, Clause 6 (2) of "The Private Security Agencies (Regulation) Act, 2005" states that "A company, firm or an association of persons shall not be considered for issue of a licence under this Act, if, it is not registered in India or having a proprietor or a majority shareholder, partner or director, who is not citizen of India".
- (c): No such proposal has been received.
- (d) to (f): In view of (c) above, question does not arise.